

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 112

IA(IBC)/560 (CH)2024, IA(IBC)/1034(CH)2024, IA(IBC)/1277(CH)2024,
IA(IBC)/1439(CH)2024, IA(IBC)/741(CH)2024, IA(IBC)/1031(CH)2024,
IA(IBC)/1032(CH)2024, IA(IBC)/1033(CH)2024
in
CP (IB)/291/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:-

Edelweiss Asset Reconstruction Co. Ltd. ...Petitioner

Versus

Winsome Yarns Ltd. ...Respondent

Under Section: 7, 22(3)(b), 60(5), 12(2), IBC 2016 and Rule 11 of NCLT 2016

Order delivered on 03.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the RP : Mr. Sushant Kareer, Advocate

**For the applicant in IA
No.1227/2024** : Mr. Harsh Garg, Advocate

ORDER

IA No.560/2024

The present application was filed for the change of RP which was already disposed of vide order dated 14.03.2024 and the said application has been wrongly listed today. Registry is directed to be careful for such mistakes and the defaulter be more mindful and cautious in the near future. This order be brought to the notice of the Registrar.

IA No.1034/2024

The present application has been filed under Rule 11 of the NCLT Rules for taking on record the report of the list of creditor of the corporate debtor submitted by

the IRP. The same is taken on record subject to just exceptions. Thus IA No.1034/2024 stands **disposed of**.

IA No.1227/2024

The present application has been filed by the applicant-**Mohini Health & Hygiene Ltd.** under Section 60(5) of the IBC. Mr. Shushant Kareer appearing for the RP/respondent is ready to accept notice. He is directed to file reply within one week with a copy in advance to the counsel opposite. It is stated by Id. counsel for the applicant that he does not wish to file rejoinder. Let the matter be listed for arguments on 11.07.2024, Higher on Board.

IA No.1439/2024

The present application has been filed under Section 12(2) of the Code for extension of CIRP period by 90 days beyond 180 days which expired on 19.06.2024. It is stated by the Id. counsel for the RP that the same has been approved by the CoC in its 9th meeting vide Resolution No.1 with 92.91 per cent voting shares mentioned at Page 75 of the application.

Keeping in view the facts and circumstances mentioned in the application the extension is allowed and the RP is directed to utilise the extended time effectively and efficiently to conclude the CIRP within the stipulated time. Thus IA No.1439/2024 is **allowed and disposed of** accordingly.

IA No.741/2024

This application has been filed for placing on record 2nd Progress Report for the period from 06.01.2024 to 22.01.2024 along with affidavit. The same is taken on record subject to just exceptions. Thus, IA No. 741/2024 is **disposed of** accordingly.

IA No.1031/2024

This application has been filed for placing on record 4th Progress Report for the period from 06.02.2024 to 22.02.2024 along with affidavit. The same is taken on record subject to just exceptions. Thus, IA No. 1031/24 is ***disposed of*** accordingly.

IA No.1032/2024

This application has been filed for placing on record 3rd Progress Report for the period from 22.01.2024 to 08.02.2024 along with affidavit. The same is taken on record subject to just exceptions. Thus, IA No. 1032/2024 is ***disposed of*** accordingly.

IA No. 1033/2024

This application has been filed for placing on record 5th Progress Report for the period from 23.02.2024 to 06.03.2024 along with affidavit. The same is taken on record subject to just exceptions. Thus, IA No. 1033/2024 is ***disposed of*** accordingly.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)